ने ग्रभी देखा कि उन्होंने कहा कि तुम खड़े हो जाग्रो तम खड़े हो जाग्रो ।

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): May I explain that it is always normal for any Minister, in the absence of other Ministers, to lay papers on the Table?

SHRI S.K. TAPURIAH (Pali): It must be intimated in writing that so and so will place it on the Table.

SHRI PILOO MODY (Godhra): First explain his absence.

SHRI KANWARLAL GUPTA: (Delhi Sadar): On a point of order.

श्री वाजपेयी ने जो कुछ कहा है वह बड़ी सिम्पल सी बात है कि या तो मंत्री महोदय खुद कागज को रक्खें या किसी को ग्रायराइज करें। ग्रगर श्री इकबाल सिंह को ग्रायराइज किया गया है तो वह बतलायें। मेरा ख्याल है कि ग्रायराइज नहीं किया गया है। इस लिये वह नहीं रख सकते।

SHRI PILOO MODY: Also Dr. V.K.R.V. Rao's authorisation.

श्री शिव चन्त्र शा (मधुबनी): श्री वी० के० श्रार० वी० राव एजुकेशन मंत्री हैं तब फिर शिपिंग उप-मंत्री ने क्यों इस कागज को रक्खा? एजुकेशन की डिप्टी मिनिस्टर मौजूद ह, उन्होंने क्यों नहीं रक्खा? यह क्या तमाशा हो रहा है?

MR. SPEAKER: Order order. The Minister or Minister of State or the Deputy Minister should be allowed to lay it on the Table.

SHRI PILOO MODY: That is not the rule.

MR. SPEAKER: If the Minister or his Deputies are unable to do so, he must inform me.

SHRI KANWAR LAL GUPTA: Had you been informed? When you had not been, they cannot lay it on the Table like this.

MR. SPEAKER: Today I allow it. I am not going to do it in future.

SHRI PILOO MODY: But we want a proper explanation as to why they are not here.

MR. SPEAKER: The Minister, or in his absence, the Minister of State or the Deputy Minister, should lay the Papers on the Table. In case they are not present, I will not allow any other Minister to lay the Paper on the Table of the House, unless I am duly informed about it.

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951—

- The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1970, published in Notification No. G.S.R. 424 in Gazette of India dated the 10th March, 1970.
- (2) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1970, published in Notification No. G.S.R. 424 in Gazette of India dated the 10th March, 1970.
- (3) The Indian Forest Service (Regulation of Seniority) Amendment Rules, 1970, published in Notification No. G.S.R. 426 in Gazette of India dated the 10th March, 1970.
- (4) The Second Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 453 in Gazette of India dated the 21st March, 1970.
- (5) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1970, published in Notification No. G.S.R. 454 in Gazette of India dated the 21st March, 1970.

[Dr. Sarojini Mahishi]

- (6) G.S.R. 455 published in Gazette of India dated the 21st March, 1970, containing corrigendum to Notification No. G.S.R. 2714 dated the 6th December, 1969.
- (7) G.S.R. 456 published in Gazette of India dated the 21st March, 1970 containing corrigendum to Notification No. G.S.R. 2736 dated the 13th December, 1969.
- (8) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1969, published in Notification No. G.S.R. 494 in Gazette of India dated the 28th March, 1970.
- (9) The Second Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 495 in Gazette of India dated the 28th March, 1970.
- (10) The Third Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 496 in Gazette of India dated the 28th March, 1970. [Placed in Library. See No. LT-3152/70.]

SHRI PILOO MODY: Just now you yourself laid down a certain procedure

MR. SPEAKER: I have made an exception for today.

Annual Accounts of Comm:ssions for Calcutta Port, 1967-68

SHRI IQBAL SINGH: I beg to lay on the Table a copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1967-68 and the Audit Report thereon [Placed in Library. See No. LT-3153/70.]

ESTIMATES COMMITTEE

STATEMENT RE: HUNDRED AND FIFTH
REPORT

SHRI A. SREEDHARAN (Badagara): I beg to lay on the Table a Statement, showing the reply to a recommendation included in Chapter V of the Hundred and Fifth Report of the Estimates Committee which was not furnished by Government in time for inclusion in the Report. [Placed in Library. See No. LT-3153/70.]

श्री देवराव पाटिल (यवतमाल): ग्रध्यक्ष महोदय, मैं ग्राप से ग्राइटम 8 के बारे में कुछ इनक्षमेंशन चाहता हूं। एस्टीमेट्स कमेटी के सभापित की ग्रोर से हर बार कमेटी की रिपोर्ट की इंगलिश की कापी पेश की जाती है। मैं जानना चाहता हूं कि उस के साथ ही हिन्दी की कापी कब से पेश की जाया करेगी।

प्रध्यक्ष महोदय: मैं ने इस बारे में जवाब दे दिया है! मैं हर रोज इस का जवाब नहीं देना चाहता हूं। (बब्यधान)

श्री मोलहू प्रसाद (बाँसगाँव): अध्यक्ष महोदय, यह मामला हर रोज उठाया जाता है और आप हर रोज जवाब भी देते हैं, लेकिन स्थिति अब भी वही है, अर्थात् रिपोर्ट का हिन्दी अनुवाद नहीं उपलब्ध किया जाता है।

श्री कामेश्वर सिंह (खगःरिया) ग्रध्यक्ष महोदय, ग्राप ग्रःदेश दीजिये कि रिपोर्ट का हिन्दी ग्रन्वाद भी साथ ही पेश किया जाये।

PUBLIC ACCOUNTS COMMITTEE
HUNDREDTH REPORT

श्री ग्रटल बिहारी वाजपेयी (बलामपुर): ग्रध्यक्ष महोदय में प्रत्यक्ष करों के विषय में लोक लेखा समिति के 73 वें प्रतिवेदन में दर्ज सिफ़ारिशों पर सरक रहारा की गई कार्यवाही के बारे में समिति का 100वां प्रतिवेदन प्रस्तुत करता हूं।